NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

27. C.P. (IB)/810(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs
Vandana Dineshkumar Inani

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Vedanshi Shah i/b Ms. Mahalakshmi, Ld. Counsel for the Resolution Professional present through physical mode. Adv. Kajal Jain i/b Adv. Harshal Damania for the Personal Guarantor.
2. Counsel for the Personal Guarantor seeks two weeks' time for filing reply. At request of Counsel, two weeks' time is granted for filing reply after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
3. Post this matter on **10.07.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/